

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 17

ANSWERED ON MONDAY, THE 18th NOVEMBER, 2019/ KARTIKA 27, 1941(Saka)

VANISHING COMPANIES

QUESTION

17: Shri B.N. Bache Gowda:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कॉर्पोरेट कार्य मंत्री

- (a) the details of number of companies included in the list of vanishing companies in the country at present; and
- (b) the details of action taken against such companies?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री

(श्रीअनुराग सिंह ठाकुर)

(a) A Coordination and Monitoring Committee (CMC), co-chaired by Secretary, Ministry of Corporate Affairs and Chairman, SEBI was set up in the year 1999 to look into the issues of Vanishing Companies. It consists of all Regional Directors (RD) of the Ministry of Corporate Affairs as well as representatives of the Securities and Exchange Board of India (SEBI) and the Reserve Bank of India (RBI). Out of the companies that came out with the Initial Public Offers (IPO) during the years 1992-2005, a total of 238 companies were identified as 'Vanishing Companies'. Due to the continuous efforts of this Ministry, 129 companies have been traced and are now regular in filing statutory returns. Further, 32 vanishing companies were under liquidation proceedings. After deletion of these 161(i.e. 129 plus 32) companies from the list of vanishing companies, the total number of Vanishing Companies now stand at 77.

(b) The Registrars of Companies have initiated legal action in respect of the Vanishing Companies, their Promoters and Directors. Besides carrying out physical verification of the Registered Offices, prosecutions have been launched for various offences under the Companies Act, 1956 as well as under the Indian Penal Code, 1860.
